

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, P A T N A

O.A.NO.: 333/96

DATE OF DECISION: 19-JULY-96

SMT. RITA KUMARI. : APPLICANT.

vrs.

UNION OF INDIA & ORS. : RESPONDENTS.

COUNSEL FOR THE APPLICANT. : SHRI S.P.SINGH.

COUNSEL FOR THE RESPONDENTS. : NONE.

C O R A M

HON'BLE MR. N.K.VERMA, MEMBER (ADMINISTRATIVE)

ORDER DICTATED IN OPEN COURT

HON'BLE MR. N.K.VERMA, MEMBER (AD) :

Heard Shri S.P.Singh, learned counsel for the applicant who very vehemently pressed for a direction to the respondents in this case for permitting him to join as EDBPM. The applicant was appointed as EDBPM by letter dated 30.04.1996 as at Annexure-A/2 and the Asstt. Superintendent of Post Offices of Patna region was directed to let him join after observing all the formalities. The applicant thereafter was directed to appear before Medical Officer I/c at Bakhtiarpur for obtaining a Health Certificate. The applicant's case is that in spite of all the formalities have been completed she has not been allowed to join. The learned counsel for the applicant brought to my notice that the Asstt. Supdt. of Post Offices is not complying with the instructions of the Sr. Superintendent of Post Offices who is the appointing authority and delaying the matter unnecessarily.

2. This application is not maintainable at

all at this stage as the applicant has not exhausted all the available remedies under the departmental rules. She has pursued this matter at the level of the Sr. Supdt. of Post Offices only but not approached to the higher authorities, if there is no compliance of the bonafide order of the appointment.

3. The O.A. is dismissed at the admission stage as it is non-maintainable and grossly prematured.

N. K. Verma

(N. K. VERMA)  
MEMBER (A)

SKJ